

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 07

IA(LIQ.)13/ 2024 IA 1160/2024 (NEW IA's) IN C.P. (IB)/2694(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

**A HM CATERING AND ALLIED
SERVICES PVT LTD**

VS

DOLPHIN OFFSHORE SHIPPING LTD

Section 9 Sec 33(1) (b) (i) to (iii) r/w Sec 33(3) Sec 60(5) Sec 12(2) of the
Insolvency and Bankruptcy Code, 2016

ORDER

IA(LIQ.)13/ 2024

Ld. Counsel for the Resolution Professional submits that the CoC has decided to withdraw the Liquidation Application in view of expression of interest having been received from one of the prospective Resolution Applicant who has also paid the earnest money towards the sale offer. In view of the one expression of interest being in place, this Bench consider appropriate to accede the request of withdrawal and allow the Application. Accordingly, IA 13 of 2024 is **disposed of as withdrawn**.

IA 1160/2024

The Ld. Counsel prays for exclusion of the period starting from the date of the Resolution passed by CoC for Liquidation of Corporate Debtor and the date when

an application for withdrawal was allowed by this Bench i.e. today to be excluded.

Accordingly, IA 1160 of 2024 is **allowed** and **disposed of**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh